

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT - II)**

**Item No.214**  
**(IB)-1744(ND)2019**  
**IA- 1349/2024**

**IN THE MATTER OF:**  
**Canara Bank**

... **Applicant/Petitioner**

**Versus**

**M/s. Bulland Buildtech Pvt. Ltd.**

... **Respondent**

**Under Section: 7 of IBC, 2016 (CIRP)**

**Order delivered on 09.05.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Sumesh Dhawan, Adv. Vatsala Kak, Adv. Shaurya Shyam Adv. Sagar Thakkar in 1349/2024

**For the RP** : Adv. Deepanshu Badiwal

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-1349/2024:** Ld. Counsel appearing for the Applicant pointed out that the IA stood disposed of in terms of the order dated 25.04.2024 and is wrongly shown as pending in the cause list.

It is directed that all concerned would ensure that the disposed of applications are not reflected as pending in the future cause lists.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**